



**CENTRE FOR FAMILY LAW**  
NATIONAL LAW UNIVERSITY, JODHPUR



*Call for*



# BLOG SUBMISSIONS

Email: [famlawcentre@nlujodhpur.ac.in](mailto:famlawcentre@nlujodhpur.ac.in)

**Submissions are open on a rolling basis.**





# MODE OF SUBMISSION

1. Manuscripts are accepted on a rolling basis.
2. Submissions must be sent in Microsoft Word (.doc/.docx) format via email to [famlawcentre@nlujodhpur.ac.in](mailto:famlawcentre@nlujodhpur.ac.in).
3. The subject line of the email must read: “Submission to CFL Blog | Title of the Submission.”
4. The body of the email must include a two-line biography of the author(s), along with their institutional affiliation (where applicable).
5. The Editorial Board shall acknowledge receipt of the submission within 48 hours.
6. Each submission shall undergo a preliminary editorial review, following which the Editorial Board may accept, reject, or request revisions to the manuscript.



# SUBMISSION GUIDELINES

1. The Family Law Chronicle Blog accepts original submissions on current and topical issues in Family Law.
2. Submissions may:
  - Focus exclusively on Family Law; or
  - Adopt an interdisciplinary approach connecting Family Law with other branches of law or the social sciences.
3. Purely descriptive or uncritical pieces shall not be considered for publication.
4. The prescribed word limit is 1,000–1,500 words. The Editorial Board may relax this requirement in appropriate cases.
5. Co-authorship of up to two (2) authors is permitted.
6. Manuscripts must be submitted in Microsoft Word (.doc/.docx) format.
7. Authors are encouraged to maintain anonymity in the submitted manuscript to facilitate an impartial review process.
8. Submissions must be written in English.
9. Manuscripts are accepted throughout the year on a rolling basis.



# FORMATTING AND CITATION GUIDELINES

1. Font: Garamond

2. Font Size

- Main Text: 12
- Endnotes (where used): 10

3. Line Spacing:

- Main Text: 1.5
- Endnotes: 1,0

4. Alignment: Justified

5. All online references must be hyperlinked within the text.

6. Where hyperlinks are not possible, endnotes may be used.

Endnotes must conform to the Bluebook Citation Method.

7. Speaking endnotes are not permitted.

8. Verbatim quotations should be enclosed within double quotation marks and italicized.



# ORIGINALITY AND AUTHOR DECLARATION

1. Submissions must be the original and unpublished work of the author(s).
2. Authors are responsible for ensuring the accuracy of all facts, authorities, and opinions expressed in their submissions.
3. The permissible limit of similarity/plagiarism is 15%. Any submission exceeding this limit shall be rejected.
4. If the manuscript has been submitted simultaneously to another publication, the author(s) must disclose the same in the covering email.



# EDITORIAL POLICY

1. Every submission shall be reviewed by one or more members of the Editorial Board.
2. The Editorial Board reserves the absolute discretion to accept, reject, or request revisions to any submission.
3. Receipt of submissions shall ordinarily be acknowledged within 48 hours.
4. Editorial decisions shall be final.



# COPYRIGHT POLICY

1. Copyright in all published works shall vest with CFL.
2. Blog posts may subsequently be cross-published on other platforms, provided due credit is given to the Family Law Chronicle Blog and it is expressly stated that the work was “first published on the CFL Blog, National Law University, Jodhpur.”



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# REACH OUT TO US

For any further information regarding the Family Law Chronicle Blog, kindly visit the Centre's website.

For submission-related queries, please write to  
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